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**BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT**

**DATED : 25.02.2021**

**CORAM:**

**THE HON'BLE MR.SANJIB BANERJEE, THE CHIEF JUSTICE  
and  
THE HON'BLE MRS.JUSTICE R.HEMALATHA**

**W.P.(MD) No.3967 of 2021**

A.Veeramani

... Petitioner

Vs.

1.The State of Tamil Nadu  
Rep. by the Principal Secretary,  
Department of Municipal Administration,  
Fort St. George  
Chennai.

2.The District Collector  
Karur District,  
Karur.

3.The Divisional Engineer,  
Highways Department,  
Karur District.

4.The Superintendent of Police  
Karur District,  
Karur.

5.The Commissioner  
Karur Municipality,  
Karur.

6.The Revenue Divisional Officer,  
O/o.The Revenue Divisional Office,  
Karur District.

7.The Tahsildar  
Karur,  
Karur District.

8.The Deputy Superintendent of Police,  
Karur Town,  
Karur District.

... Respondents

**PRAYER:** Petition filed under Article 226 of the Constitution of India, to issue a writ of mandamus to direct the respondents to permit the petitioner for installation of statue of Dr.Ambedkar at Traffic Island at Light House Corner in Karur District.

For Petitioner : Mr.R.Venkatesan

For Respondents : Mr.K.P.Krishnadoss,  
Special Government Pleader - RR1, 2, 4, 6 to 8

Mr.J.Senthil Kumariah - R5

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ORDER

[Order of the Court was made by The Hon'ble CHIEF JUSTICE]

The petitioner wants a particular statue to be installed at a particular place.

2. It is completely beyond the ordinary powers of a Court, even a constitutional Court, to direct the administration to install any particular Statue at any particular place. It would be appreciated if the Court's time is not wasted like this and the Court is allowed to take up the other pressing matters instead.

3. W.P(MD) No.3967 of 2021 is dismissed. There will be no order as to costs.

[S.B., C.J.]

[R.H.,J.]

25.02.2021

Index : Yes / No  
Internet : Yes / No  
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Note : In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.

To:

1.The Principal Secretary,  
State of Tamil Nadu  
Department of Municipal Administration,  
Fort St. George  
Chennai.

2.The District Collector  
Karur District,  
Karur.

3.The Divisional Engineer,  
Highways Department,  
Karur District.

4.The Superintendent of Police  
Karur District,  
Karur.

5.The Commissioner  
Karur Municipality,  
Karur.

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7.The Tahsildar  
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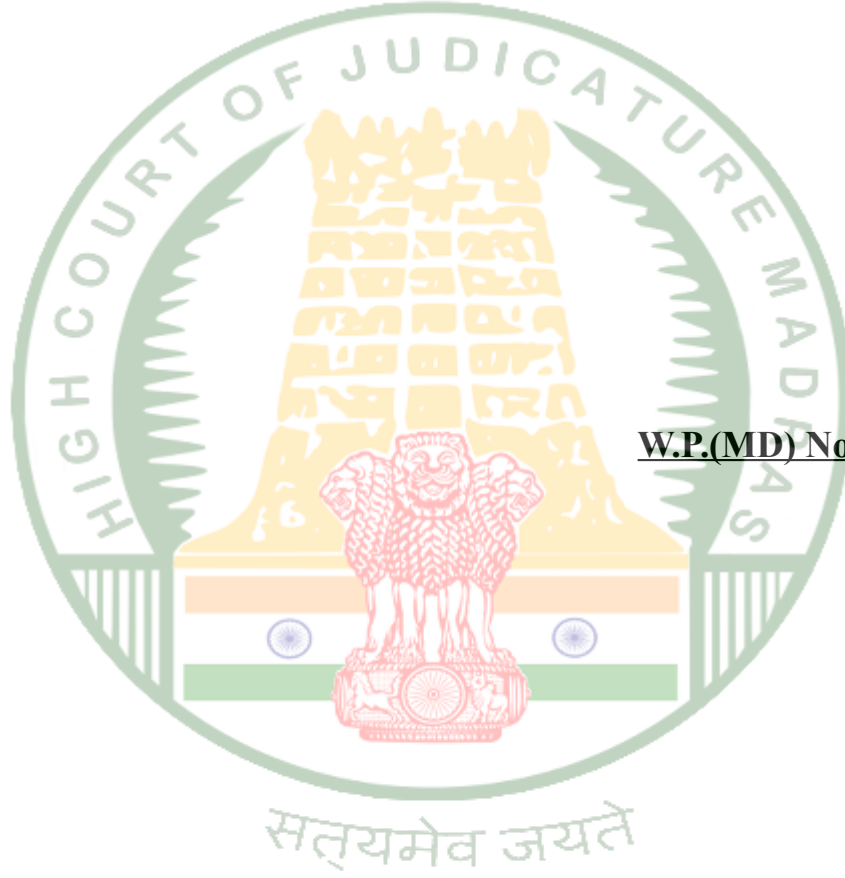
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W.P.(MD) No.3967 of 2021

**THE HON'BLE THE CHIEF JUSTICE**  
**and**  
**R.HEMALATHA, J.**

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**and**  
**THE HON'BLE MRS.JUSTICE R.HEMALATHA**

**W.P.(MD) No.1461 of 2020**

SP.D.Karuppaiah ... Petitioner

-vs-

1.The District Collector,  
Sivagangai District.

2.The Regional Administrating Director for Municipality,  
Aringar Anna Maligai, 3rd Floor,  
Madurai Corporation Building,  
Madurai - 625 002.

3.The Commissioner,  
Karaikudi Municipality,  
Sivagangai District.

... Respondents

**PRAYER:** Petition filed under Article 226 of the Constitution of India, to issue a writ of Mandamus, directing the respondents to restore the two passengers rolling gates in the North Eastern Side and North Western Side of the obstructing wall of

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the Karaikudi New Bus Stand, which is causing hindrance to the entry of the passengers and public, by implementing the order passed by the first respondent in Na.Ka.E4/37254/2009, dated 25.05.2010 and on the basis of the petitioner's representation, dated 10.11.2019 in accordance with law within the time stipulated by this Court.

For Petitioner : Mr.R.Alagumani

For Respondents : Mr.N.Shanmugaselvam,  
Additional Government Pleader for R.1 & R.2  
Mr.P.Mahendran for R.3

**ORDER**

**[Order of the Court was made by The Hon'ble CHIEF JUSTICE]**

The matter pertains to the restoration of passenger rolling gates on the north-eastern and north-western side of an obstructing wall at the Karaikudi bus stand.

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2. It can hardly be expected of the High Court, no less, to look into the matters pertaining to ingress and egress at every bus stand all over the State. In any event, the local authorities, particularly, the Transport Department, should be approached and if there is a matter of any great public importance affecting the larger section of the society, may the High Court be approached. The present trend, whether it is borne out of political ambitions or professional reasons, to approach the High Court with a complaint of an encroachment in tiniest part of a remote village or to deal with the access to a bus terminus or to consider the bus timings at a particular stop adds to the pendency of matters and impede the Court's function. As a consequence, matters of larger public interest that require the Court's attention may get neglected. More often than not, persons with an axe to grind complain of matters and give a public interest twist to the same.

3. It is unfortunate that a degree of restraint that ought to be exercised at the Bar and the filter that ought to be carried out by the Bar may have been lost or surrendered its efficacy. The petition is not entertained as it does not involve any matter of great significance or large public interest. Nothing in this order will

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prevent the persons affected from making a representation to the appropriate authorities.

4. W.P.No.1461 of 2020 is dismissed. There will be no order as to costs.

[S.B., C.J.]

[R.H.,J.]

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**Note :**

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W.P.(MD) No.1461 of 2020

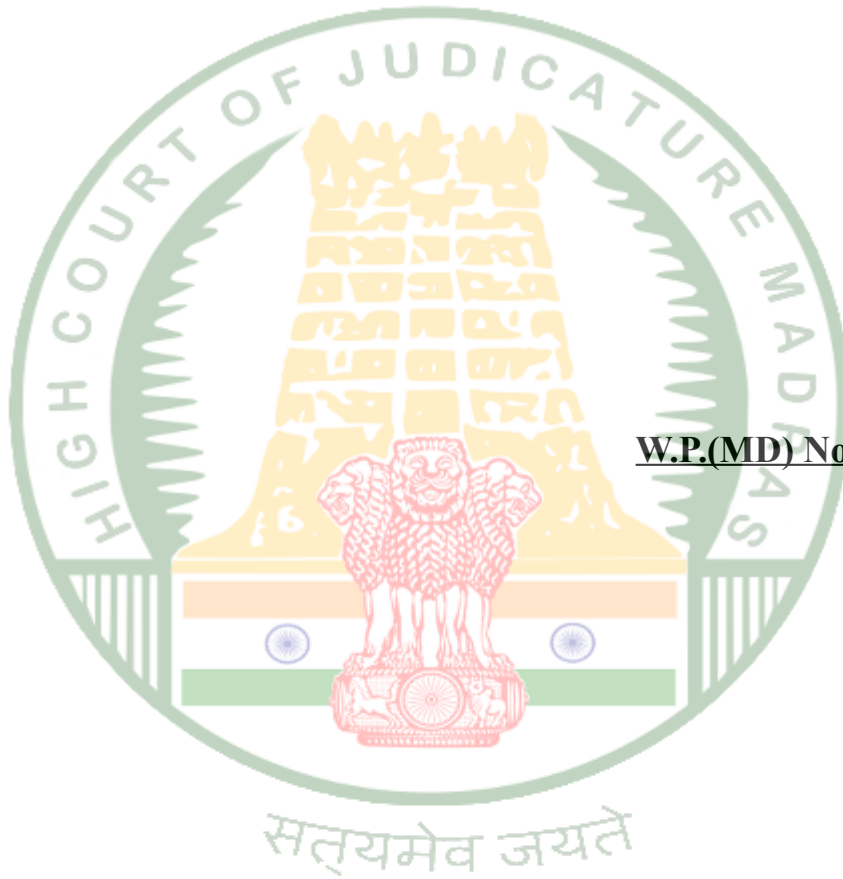
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THE HON'BLE THE CHIEF JUSTICE

and

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